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CENTRAL ADMINISTRATIVE TRIBUNAL ~
PRINCIPAL BENCH

OA 265/2002

New Delhi, this the 22nd day of January, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Sh. Govindan S.Tampi, Member (A)

1. Smt. Inder Mohini Bhardwaj,
W/o Shri S.M. Bhardwaj,
Office Superintendent-I,
S&T (M)Branch,,
Northern Railway, Head Quarters Office,
Baroda House, New Delhi.
2. Smt. Raj Nagpal,
W/o Shri O.P. Nagpal,
Office Superintendent-I,
S&T (M)Branch,,
Northern Railway, Head Quarters Office,
Baroda House, New Delhi.
3. Shri S.P. Kakkar,
S/o Late Shri Asa Nand
Office Superintendent-I,
S&T (M)Branch,,
Northern Railway, Head Quarters Office,
Baroda House, New Delhi.

(By Advocate: Shri K.K. Patel)

-Applicants

Versus

1. Union of India
Through
General Manager,
Northern Railway, Head Quarter Office,
Baroda House, New Delhi.
2. Chief Personnel Officer,
Northern Railway,
Head Quarter Office Baroda House,
New Delhi.
3. Shri Dabi Ram (SC),
Working as
Office Superintendent-I,
S&T(M) Branch,
Northern Railway, Baroda House,
New Delhi.
4. Shri R.C. Meena (ST)
Working as
Office Superintendent-II,
S&T (M)Branch,,
Northern Railway,
Baroda House, New Delhi.

(By Advocate: Shri V.S.R. Krishna)

-Respondents

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ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Heard both learned counsel for the parties. They submit that the facts and issues in the present case are similar and are covered by the recent order of the Tribunal in the case of **Shri Harish Sahai & Ors. Vs. Union of India & Ors.** dated 11-12-2002 (OA 3233/2001), copy placed on record.

2. Noting the above facts and submissions of the learned counsel, the present OA is disposed of in terms of the aforesaid order of the Tribunal in OA 3233/2001 dated 11-12-2002. No order as to costs.

(Govindan S. Tampi)
Member (A)

/vksn/

Lakshmi
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)